

**Court No. - 3**

**Case :-** WRIT - C No. - 6990 of 2023

**Petitioner :-** Vidhu Shekhar Trivedi

**Respondent :-** State Of U.P. Thru. Secy. Culture Civil Sectr. U.P. Lko. And Others

**Counsel for Petitioner :-** In Person

**Counsel for Respondent :-** C.S.C.,A.S.G.I.

**Hon'ble Vivek Chaudhary,J.**

**Hon'ble Manish Kumar,J.**

1. Present petition is filed by petitioner in person who has sent an illness slip today. Sri Surya Bhan Pandey, learned D.S.G.I. and Senior Advocate assisted by Sri Varun Pandey, learned counsel for Union of India and learned Standing Counsel for the State are present.

2. Present writ petition is filed by the petitioner for following primary relief:-

*"1. A writ, order of direction in the nature of mandamus be issued commanding the opposite parties to immediately remove 75 fictitious mantras and 87 mantras of Brahman Bhag as mentioned in annexure no.1 of this writ petition from Shukla Yajurveda Sahnita."*

3. Such a relief can neither be granted by this Court nor the Union of India or State of U.P. has any such power to delete any shlokas from any of the religious texts.

4. Thus, present writ petition, being not maintainable, is **dismissed.**

**Order Date :-** 17.8.2023

Arti/-

**[Manish Kumar,J.]**

**[Vivek Chaudhary,J.]**